asbestos has been used in several parts of the country. Now the manufacturing units are also coming in India to have indigenous *...(Interruptions)*... It is expected to come at any moment. So, I would like to know when for forty years white asbestos *...(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I tell you. Listen to me. ...(Interruptions)... At this stage, you can only object on the ground of legislative competence. ...(Interruptions)... Mr. Subbarami Reddy, you cannot object on the basis of content whether you agree to it or not. If there is any point of legislative competence...(Interruptions)...

DR. T. SUBBARAMI REDDY: I will object the ban.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Objection overruled...(Interruptions). Please listen to me. At the time of discussion, you can participate in the discussion and object. At this time, only on the point of legislative competence, you can raise any issue...(Interruptions)...Now, the question is that leave be granted to introduce the Bill.

The question was put and motion was adopted.

SHRI VIJAY JAWAHARLAL DARDA: Sir, lintroduce the Bill.

The Compulsory Medical Preparedness in Schools Bill, 2009

SHRI VIJAY JAWAHARLAL DARDA (Maharashtra): Sir, I beg to move for leave to introduce a Bill to provide for compulsory medical preparedness in schools to deal with medical emergencies in the event of injury or sickness to a student in schools; compulsory appointment of doctors and nurses in schools; first aid training to teachers and staff and provisions of life saving equipment and medicines in schools and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI VIJAY JAWAHARLAL DARDA: Sir, I introduce the Bill.

The Companies (Amendment) Bill, 2009

SHRI Y.P. TRIVEDI (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

The question was put and the motion was adopted.

SHRI Y.P. TRIVEDI: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, the Indian Penal Code (Amendment) Bill, 2009. Shri O.T. Lepcha — not present.

Now, Shri Shantaram Laxman Naik.